

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1077/2018

(With report dated 29.04.2019)

Residents of Sikandrabad Industrial Area

Applicant(s)

Versus

State of Uttar Pradesh

Respondent(s)

Date of hearing: 18.09.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Respondent(s): Mr. Pradeep Misra, Advocate for UPPCB

ORDER

1. Allegation in this letter, which has been treated as an application, is that highlights pollution caused by the burning of rubber, cloth, plastic and wood for making steam in the boiler by cement industries at Sikandrabad, District Bulandshahr, U.P. creating lot of air pollution.
2. Vide order dated 10.01.2019, action taken report was sought from UPPCB. Accordingly, compliance report has been filed on 29.04.2019 to the effect that the cement industries in question are complying with the norms. Some pyrolysis units are using old tyres. Four such units have been closed. Subsequently, closure order was suspended in respect of two who stopped violation.

3. During the hearing, it is also stated that State PCB is in the process of assessing and recovering the environmental compensation on Polluter Pays principle from the polluting units in question. Let the said process be completed as far as possible within two months.

The application is disposed of.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 18, 2019
Original Application No. 1077/2018
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